

(iii) Petty traders who have lost their wherewithal as well as industrial labour, skilled or unskilled, who have been badly affected;

(iv) Cases for Deputy High Commissioner's discretion; this would also take care of borderline cases.

In view of the very large number of applicants, the procedure for the issue of the certificates has also been shortened. As far as possible, it is the Government's intention to reduce to the minimum the period of uncertainty and hardship for the migrants coming in and, for that purpose, to draw up suitable plans and schemes for their re-settlement. To consider certain practical questions arising out of this and to explore possibilities of obtaining lands for the migrants, a meeting of the Chief Ministers of Andhra Pradesh, Madhya Pradesh, Maharashtra, Orissa and West Bengal was called on February 8, 1964. The State Governments concerned have assured us that they would take immediate steps to make available nearly two lakh acres of land for the re-settlement of migrants families, both agriculturists and non-agriculturists. Members will appreciate that the various processes connected with the development of the land thus made available are bound to take time; however, efforts will be made to make the land ready for settlement as quickly as possible. Meanwhile, pressure would be maintained on Pakistan Government to see reason and to follow internationally recognised canons of behaviour in respect of their duty towards the minorities.

Shri Hari Vishnu Kamath: Pressure too gentle.

Some Hon. Members rose—

Shri Hari Vishnu Kamath: You have ruled, Sir, that the hon. Minister will himself move a motion, but

as far as I understand the Rules, there will be a procedural difficulty because you have appointed tomorrow as the day for discussion of this matter, and unless he gives notice of his motion today we will not have adequate time to move substitute motions.

Mr. Speaker: He is moving it just now.

Shri Nath Pai: We should get it.

MOTION RE: COMMUNAL DISTURBANCES IN EAST PAKISTAN

The Minister of Home Affairs (Shri Nanda): Sir, I move:

"That the situation arising out of the communal disturbances in East Pakistan resulting in heavy loss of life and property to the members of minority community and their influx to India and consequential disturbances in West Bengal, be taken into consideration."

Shri Hem Barua (Gauhati): May I ask a question?

Mr. Speaker: Those questions are allowed only when no discussion is allowed. Because we are having the discussion, no questions can be allowed.

Shri Kapur Singh (Ludhiana): We do not want to have any discussion. We want to ask a few clarificatory questions. He has stated certain facts and we want to understand them.

Mr. Speaker: Under rule 197(2) there shall be no debate on such statement at the time it is made, but we have so established the practice that I allow a few questions at that moment. Now that we are having a regular discussion on this, we will have no questions.

Shri Kapur Singh: We do not want to have any debate now. We want to have only clarifications.

Shri Surendranath Dwivedy (Kendrapara): That will help us. That is the purpose. It is only for the purpose of eliciting information.

Mr. Speaker: I will allow one clarification.

Motion moved:

"That the situation arising out of the communal disturbances in East Pakistan resulting in heavy loss of life and property to the members of minority community and their influx to India and consequential disturbances in West Bengal be taken into consideration."

Now it is for the Members of the House to give amendments or other things.

Shri Surendranath Dwivedy: The motion should be circulated today.

Mr. Speaker: It will be circulated.

Shri Kapur Singh: The hon. Minister has made a very happy statement about the conduct of the saner element of Hindus in West Bengal and this may be so also of Muslims in East Bengal. I would like to ask whether the hon. Minister has anything to say about the conduct of the large number of Sikhs in Calcutta.

Shri Nanda: They helped a great deal in dealing with the situation.

Shri Hem Barua: In view of the fact that the Nehru-Liaquat Ali Pact stipulates that whenever there are communal disturbances in one country, the diplomatic representatives of the other country would be allowed to visit the riot-affected areas, may I know whether our diplomatic representatives were allowed to visit the riot-affected areas in East Pakistan and whether we allowed their diplomatic representatives to visit the riot-affected areas in West Bengal?

Shri Nanda: I will give that information tomorrow. I have to read the statement in Rajya Sabha now.

Mr. Speaker: This information would be given tomorrow.

Shri Hem Barua: He is running away.

Shri Surendranath Dwivedy: In the midst of discussion, he cannot go like this. (*Interruption*).

Shri Hem Barua: May I submit this for your consideration? You were very good enough to allow me to put a question. I wanted a clarification from the Minister and the Minister instead of giving the reply to the question has just walked out. Is it not an insult to the House?

Mr. Speaker: If he had done that, that would have been insult of the House. I agree there. But he just told me that he had to read the statement in the Rajya Sabha and that he would give this information tomorrow morning before the discussion starts. I will get this information and then we will start the discussion.

Shri P. K. Deo (Kalahandi): I want to say something about the procedural matter.

Mr. Speaker: I am not allowing that.

Shri P. K. Deo: There are two motions before the House. One is the Motion of Thanks and the other is this one which has been moved by the Minister just now. So, both the motions are to be taken up simultaneously?

Mr. Speaker: You decide among yourselves which motion you want first to be discussed. If the Opposition itself suggests, this motion may be discussed first.

Shri Hari Vishnu Kamath (Hoshangabad): You will please waive the rule for notice of a substitute motion,

and admit all motions received till tomorrow morning before the House meets.

Mr. Speaker: I will do that.

12.55 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the Indian Tariff (Second Amendment) Bill, 1963 passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 16th December, 1963.

Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 16th December, 1963:—

(1) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1963.

(2) The Textiles Committee Bill, 1963.

(3) The Administrators-General Bill, 1963.

(4) The Specific Relief Bill, 1963.

(5) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963.

(6) The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1963.

(7) The Preventive Detention (Continuance) Bill, 1963.

(8) The Unit Trust of India Bill, 1963.

(9) The Companies (Amendment) Bill, 1963.

(10) The Central Boards of Revenue Bill, 1963.

(11) The Banking Laws (Miscellaneous Provisions) Bill, 1963.

(12) The Delhi Development (Amendment) Bill, 1963.

12.56 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1963-64.

The Minister of Railways (Shri H. C. Dasappa): Sir, I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1963-64.

CONSTITUTION (SEVENTEENTH AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri S. V. Krishnamoorthy Rao: Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended upto the 31st March, 1964."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended upto the 31st March, 1964."

The motion was adopted.